

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH – 1  
VC AND PHYSICAL (HYBRID) MODE  
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON  
02-07-2024 AT 10:30 AM**

**CP (IB) No. 130/95/HDB/2022**

**AND**

**IA(IBC) 1154/2024 in CP (IB) No. 130/95/HDB/2022**

u/s. 95 of IBC, 2016

**IN THE MATTER OF:**

State Bank of India

**...Petitioner**

**AND**

Mr. K Suresh Reddy (Chadalavada Infratech Limited)

**...Respondent**

**C O R A M:-**

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)  
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

**O R D E R**

**IA(IBC) 1154/2024**

Learned Counsel Mr Maharshi Viswaraj, for Applicant/Personal Guarantor present through Video Conference.

Learned Counsel Ms Datla Divya, for respondent/Financial Creditor present physically.

Mr Maligi Madhusudhan Reddy, Resolution Professional present through Video Conference.

According to the learned counsel for the Financial Creditor that the documents the return of which is now sought, are presently in the custody of CBI Authorities and therefore the same cannot be produced and for filing seizure report/Panchanama relating to the Seizure of the above documents, learned counsel prayed time. However, Learned counsel for the applicant/Personal

Swapna

Guarantor states that notwithstanding the above prayer, the Financial Creditor shall ensure that the discharge of mortgage be entered in the concerned records of the Sub Registrar, however the same is not yet done. In the light of the submissions, let the Chief Manager of State Bank of India, be present on the next hearing date and explain why despite implementation of plan as claimed by the Personal Guarantor, the entry as to the mortgage has not been cancelled in the records of the Registration Authorities.

Call on 19.07.2024.

Sd/-

**MEMBER (T)**

Sd/-

**MEMBER (J)**